

Shri B. S. Murthy: May I know the last occasion when the Egyptian Secretary went to Goa to make an enquiry into the matter?

Shrimati Lakshmi Menon: The hon Member has asked for information, and we are contacting the district officers to collect the required information

Mr. Speaker: That question does not arise out of this

Powerlooms

*1023. **Shri Jadhav:** Will the Minister of Commerce and Industry be pleased to state

(a) whether powerlooms are being manufactured in India,

(b) if so, by which concerns and their total annual production, and

(c) the annual requirements of powerlooms in the country?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir

(b) M/s Central India Machinery Manufacturing Co Ltd, Gwalior, M/s Cooper Engineering Works Ltd, Satara, and M/s Mysore Machinery Manufacturers, Bangalore are the firms, engaged in the manufacture of powerlooms. The total production of powerlooms during 1956 was 2712 and the rate of production of powerlooms in 1957 has been 3200

(c) The average annual demand during the Second Plan period is estimated to be 6,125 looms

Shri Jadhav. May I know whether some of these powerlooms are imported, and if so, their number?

Shri Manubhai Shah About 2000 looms were imported in 1955, and about 1800 in 1956

Shri Ranga: Do Government propose to give licences for the import of any more of these powerlooms, in

view of the fact that so few of the State Governments have been willing to introduce them through the co-operatives, and there is also this exchange difficulty?

Shri Manubhai Shah: The powerloom mentioned here means any loom which is worked by power. These looms are not necessarily installed in the powerloom sector. They are also installed in the organised sector, that is, in the textile mills themselves. The new import policy is practically to ban the import of all looms, except where Government are satisfied that a particular category is not manufactured in this country.

Rajendra Market, Delhi

*1024. **Shri Kadiyan:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether it is a fact that the Rajendra Market in Delhi was constructed in 1948 for a period of five years and on the expiry of the period, the lease was not renewed by the Notified Area Committee, Civil Station, Delhi,

(b) if so, whether it is proposed to construct a permanent market at the site of the Rajendra Market, and

(c) whether the residents and the stall holders will be given some alternative accommodation?

The Parliamentary Secretary to the Minister of Rehabilitation and Minority Affairs (Shri P. S. Naskar):

(a) Yes

(b) No

(c) Alternative accommodation was offered to those eligible but only a few accepted the offer. The question of giving further alternative accommodation does not arise now.

Shri Kadiyan: May I know whether in view of the fact that the present market is a pretty old one, and it is inconvenient for the stallholders to carry on their business there, and also in view of the fact